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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 455 of 2006

Jabalpur, this the 20th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Surendra Kumar Madrele,
S/o. Late Shiv Ratan Madrele,
Aged about 61 years,
R/o. – Retired Post Master,
Karmani Gate, Koti Bazaar,
Betul (MP).

Applicant

(By Advocate – Shri V. Tripathi)

V E R S U S

1. The Union of India,
Through its Secretary,
Ministry of Communication,
Dept. of Post,
New Delhi.
2. The Director,
Postal Service,
Dak Bhawan, New Delhi.
3. The Chief Post Master General,
Chhattisgarh Circle,
Raipur.
4. The Sr. Superintendent of Post Offices,
Bilaspur Division,
Bilaspur (CG).
5. The Superintendent of Post Offices,
Chhindwara Division,
Chhindwara (MP).

Respondents

W/

O R D E R (Oral)

By A.K. Gaur, Judicial Member -

Heard Shri V. Tripathi, learned counsel for the applicant and Shri S.K. Mishra, Additional Central Government Standing Counsel appearing for the respondents.

2. The applicant was initially appointed as a Clerk and thereafter was promoted in LSG cadre with effect from 26.10.1981. The name of the applicant was considered by the DPC for the post of HSG-I in the pay scale of Rs. 6500-10500/- . The applicant was found suitable by the DPC vide order dated 22.2.2002 and was promoted and posted at Dhamtari. However, due to personal problems he could not carry out the transfer order on promotion. The applicant was not promoted by the department as HSG-I and the post of HSG-I remained vacant at Betul. Later on, the request of the applicant for promotion as HSG-I was considered by the respondents and he was posted by the Superintendent of Post Offices, Chhindwara as Post Master in Betul. Thereafter, vide order dated 22.1.2004 the applicant was regularly promoted as HSG-I and was posted as Postmaster, Bilaspur Head Post Office vide order dated 27.1.2004. The applicant attained the age of superannuation on 31.8.2004. Since the applicant was not promoted as HSG-I from due date, he was paid less retiral dues and is also receiving less pension. In this regard the applicant preferred representation dated 6.12.2004 (Annexure A-9) followed by reminders. He submitted that these representations are still pending for consideration.

3. During the course of arguments the learned counsel for the applicant has contended that the grievance of the applicant will be satisfied, if directions are issued to the respondents to consider and decide the said pending representations of the applicant by a speaking and reasoned order.

4. Shri S.K. Mishra, Additional Central Government Standing Counsel appearing for the respondents has seriously objected the same but, we are of the considered view that ends of justice would be met if respondents are directed to consider and decide the said representation of the applicant dated 6.12.2004, (Annexure A-9), by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. If the applicant still feels aggrieved he can approach this Tribunal.

5. In view of the aforesaid observations the Original Application is disposed of at the admission stage itself.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

“SA”

कृष्णगढ़ सं. ओ/न्या.....जबलपुर, दि.....
पत्रिलिपि आदो शिवा -

- (1) संकिल, उच्च न्यायालय न्यायालय, जबलपुर
- (2) आदेशालय, जबलपुर, के काउंसल
- (3) प्रत्यक्षी न्यायालय, के काउंसल
- (4) न्यायालय, लंबायनी, न्यायालय

V. Tripathi *Dr.*
S. K. M. Srivastava *230*

सूचना एवं आवश्यक कार्यक्रम

मध्य रजिस्ट्रार

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25/7/06